

was made in Parliament. In this case, necessary advisory was also issued to the State Government.

(c) Maintenance of public order is a State subject. Security agencies generally monitor activities which can have a potential impact on public order and internal security.

### **Second phase of scheme of modernisation of prisons**

236. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has dropped the second phase scheme of Modernization of Prisons;

(b) if so, the details thereof;

(c) if not, the time by when the second phase of the scheme is likely to begin; and

(d) the State-wise latest data on number and percentage of jails with more than 100 per cent occupancy rate?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) 'Prisons' is a State subject under List II of the Seventh Schedule to the Constitution and, therefore, prison administration is primarily the responsibility of the State Governments. However, to consolidate the gains of the first phase of modernization of prisons scheme which ended on 31.3.2009, a follow-up scheme known as the second phase of modernization of prisons was considered by the Government of India for which proposals from States/UTs were received. As no funds have been earmarked for the scheme, the second phase of Prison Modernisation Scheme has not been launched.

However, a consolidated Memorandum was submitted by the Ministry of Home Affairs to the Fourteenth Finance Commission for consideration which included the demands projected by the States/UTs amounting to ₹ 13,962.60 crore for prison reforms in the second phase of modernization of prisons. The Fourteenth Finance Commission has observed that in view of the improved outlay for States now, there is appropriate fiscal space to provide for additional expenditure needed for their requirements. The Fourteenth Finance Commission has not made any specific fund allocation in favour of Central Government for this purpose. Therefore, with appropriate prioritization, the States/UTs should be able to meet the proposed expenditure on modernisation of jails.

(d) As per the data compiled by the National Crime Records Bureau as on 31.12.2013, details of available capacity, inmate population and occupancy rate is given in the Statement.

**Statement**

*Details of available capacity, inmate population and occupancy rate  
in jails as per data compiled by NCRB at the end of 2013*

Sl. No.	State/UT	Number of Jails	Capacity	Total inmate population	Occupancy Rate (in%)
1	2	3	4	5	6
1.	Andhra Pradesh	120	14985	14313	95.5
2.	Arunachal Pradesh	1	56	92	164.3
3.	Assam	31	8105	8263	101.9
4.	Bihar	57	35681	31259	87.6
5.	Chhattisgarh	27	6070	15840	261.0
6.	Goa	3	395	523	132.4
7.	Gujarat	27	12268	12058	98.3
8.	Haryana	19	16964	17644	104.0
9.	Himachal Pradesh	12	1692	1999	118.1
10.	Jammu and Kashmir	14	3011	2352	78.1
11.	Jharkhand	28	14243	18220	127.9
12.	Karnataka	102	13100	14118	107.8
13.	Kerala	54	6190	7395	119.5
14.	Madhya Pradesh	123	26967	34708	128.7
15.	Maharashtra	210	24544	27400	111.6
16.	Manipur	2	970	660	68.0
17.	Meghalaya	4	530	850	160.4
18.	Mizoram	7	1332	870	65.3
19.	Nagaland	11	1450	487	33.6
20.	Odisha	85	18012	14473	80.4
21.	Punjab	26	18629	27449	147.3
22.	Rajasthan	119	16622	19293	116.1
23.	Sikkim	2	253	230	90.9
24.	Tamil Nadu	136	22101	14721	66.6
25.	Tripura	11	1940	901	46.4
26.	Uttar Pradesh	65	48550	83518	172.0
27.	Uttarakhand	11	3562	3845	107.9
28.	West Bengal	57	20585	22778	110.7

1	2	3	4	5	6
29.	Andaman and Nicobar Islands	5	1109	1149	103.6
30.	Chandigarh	1	1000	661	66.1
31.	Dadra and Nagar Haveli	1	60	35	58.3
32.	Daman and Diu	2	150	56	37.3
33.	Delhi	10	6250	13552	216.8
34.	Lakshadweep	4	64	0	0.0
35.	Puducherry	4	419	280	66.8
TOTAL		1391	347859	411992	118.4

#### **Attacks on Churches in Delhi**

237. SHRI K. K. RAGESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is reported that many Churches in Delhi including the St. Sebastians Church in Dilshad Garden, the St. Alphonsa Church in Vasant Kunj, Syro-Malabar Catholic Church at Jasola in Okhla, Our Lady of Graces Church in outer Delhi, were vandalized recently;

(b) if so, the action taken by the Ministry to book the guilty in the above incidents;

(c) whether any impartial inquiry was conducted on this issue and anyone is booked; and

(d) if so, whether Government has made any arrangement to ensure adequate security to Christian institutions in the backdrop of repeated attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Details of incidents in Churches reported to Delhi Police in the recent past and action taken are given as under:-

- (i) 01.12.2014 - Fire incident at St. Sebastian Church, Dilshad Garden: Investigation underway.
- (ii) 6.12.2014 - Breaking of window pane of Jasola Church: After due enquiry, the matter has been closed.
- (iii) 3.01.2015 - Fire incident at Church of Resurrection at Sector-6, Rohini: Cancellation report in the case has been sent to the Court.